

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.1550/2020

[Arising out of impugned final judgment and order dated 12-07-2019 in IA No. 5222/2019 passed by the High Court of Jharkhand at Ranchi]

THE STATE OF JHARKHAND

Petitioner(s)

VERSUS

LALU PRASAD @ LALU PRASAD YADAV

Respondent(s)

IA No. 149172/2023 - EARLY HEARING APPLICATION
IA No. 26581/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(Crl) No. 3213/2021 (II-A)

SLP(Crl) No. 7558/2021 (II-A)

Diary No(s). 33627/2022 (II-A)

IA No. 175735/2022 - CONDONATION OF DELAY IN FILING

SLP(Crl) No. 12386/2023 (II-A)

SLP(Crl) No. 12391/2023 (II-A)

IA No. 163761/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 163766/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 12392/2023 (II-A)

Diary No(s). 31031/2023 (II-A)

IA No. 169742/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 169744/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 12851/2023 (II-A)

IA No. 177241/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 177243/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 12393/2023 (II-A)

IA No. 170961/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 170962/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 12394/2023 (II-A)

SLP(Crl) No. 12643/2023 (II-A)

IA No. 179626/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 179628/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 12852/2023 (II-A)

IA No. 171639/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 171635/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 12856/2023 (II-A)

IA No. 186185/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 186180/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 13184/2023 (II-A)

SLP(Crl) No. 13181/2023 (II-A)

SLP(Crl) No. 12389/2023 (II-A)

IA No. 179349/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 179351/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 14011/2023 (II-A)

SLP(Crl) No. 12396/2023 (II-A)

IA No. 178796/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 178799/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 12388/2023 (II-A)

IA No. 164504/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 164505/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 12397/2023 (II-A)

IA No. 164895/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 164897/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

**Diary No(s). 31276/2023 (II-A)
FOR ADMISSION and I.R.**

**SLP(Crl) No. 13183/2023 (II-A)
IA No. 178682/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 178683/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

SLP(Crl) No. 347/2024 (II-A)

**Diary No(s). 31451/2023 (II-A)
IA No. 226951/2023 - CONDONATION OF DELAY IN FILING
IA No. 226955/2023 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS
IA No. 226956/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 226957/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

**SLP(Crl) No. 13182/2023 (II-A)
IA No. 182433/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 182435/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

**SLP(Crl) No. 13662/2023 (II-A)
IA No. 197195/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 197192/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

SLP(Crl) No. 348/2024 (II-A)

SLP(Crl) No. 13507/2023 (II-A)

**SLP(Crl) No. 12854/2023 (II-A)
IA No. 179382/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 179380/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

**SLP(Crl) No. 13321/2023 (II-A)
IA No. 185140/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 185138/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES**

SLP(Crl) No. 12387/2023 (II-A)

IA No. 171662/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 171661/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 14-07-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Arvind Kumar Sharma, AOR

Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Aishwarya Bhati, A.S.G. [NP]
Ms. Chitrangda Rastravara, Adv.
Mr. Piyush Beriwal, Adv.
Ms. Sairica Raju, Adv.
Mr. Amit Sharma-b, Adv.
Mr. Rajat Nair, Adv.
Mr. S.n.terdal(aor), Adv.
Mr. Zoheb Hossain, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Annam Venkatesh, Adv.
Mr. B.k Satija, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Mayank Pandey, Adv.
Mr. Girban Naushad, Adv.
Mr. Aman Mehta, Adv.

For Respondent(s) :

Mr. Ahanthem Henry, Adv.
Mr. Pukhrambam Ramesh Kumar, Adv.
Mr. Anil Kumar Mishra, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. Abhishek Kumar, Adv.
Mr. Tadup Tana Tara, Adv.
Mr. Mohan Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Khoisnam Nirmala Devi, Adv.
Mr. Yesu Mehta, Adv.
Mr. Tanay Hegde, Adv.
Mr. Kumar Mihir, AOR

Mr. Anil Kumar, AOR

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
Mr. Shubham Singh, Adv.

Ms. Ambali Vedasen, Adv.
Mr. Youkteshwari Prasad, Adv.
Mr. Mukesh Kumar Verma, Adv.
Mr. Mayur Raj, Adv.
Mr. Manoj Badsawal, Adv.
Mr. Shubham Malik, Adv.
Mr. Jaideep Singh Randhawa, Adv.
Mr. Vivek Kumar, Adv.
Mr. Vishal Prasad, Adv.
Mr. Deepak Aggarwal, Adv.
Mr. Vijay Singh, Adv.
Mr. Nikhil Kumar Agrawal, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Varun Jain, Adv.
Mr. Aprajita Jamwal, Adv.
Mr. Adit S Pujari, Adv.
Mr. Prabhat Kumar, Adv.
Mr. Navin Kumar, Adv.
Mr. Nikhil Fernandes, Adv.
Mr. Aman Bajaj, Adv.
Mr. Purushartha Singh, Adv.
Mr. Siddharth Dua, Adv.
Mr. Ankur Kashyap, AOR

Mr. Aabhas Parimal, Adv.
Mr. Somanatha Padhan, AOR

Mr. Mahfooz Ahsan Nazki, AOR
Mr. Vivek Rajan D.b., Adv.
Ms. Nazarat Fatima, Adv.
Mr. Abhishek, Adv.

Ms. Madhurima Sarangi, AOR
Mr. Karni Singh Rajpurohit, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard the learned Additional Solicitor General appearing for the petitioner(s) and the learned Senior counsel appearing for the respondent(s).

Learned Additional Solicitor General submits that there is no application of Section 31 or Section 427 of

the Code of Criminal Procedure, 1973.

Learned Senior counsel appearing for the respondent(s) submits that though on the facts of the case, the said submission is correct, one has to see that the High Court has the power of discretion and that the exercise of such discretion does not need any interference.

Upon hearing the learned Additional Solicitor General and the learned Senior counsel, we are not inclined to interfere with the impugned order(s) particularly when several years have elapsed since then. The appeals before the High Court have been pending for a considerable length of time. Thus, it will only be appropriate to request the High Court to expedite the hearing of the appeals and to dispose of the same, preferably within a period of six months from today.

The Special Leave Petitions stand disposed of, accordingly. We make it clear that all the legal issues are left open.

Pending application(s), if any, shall also stand disposed of.

(KRITIKA TIWARI)
COURT MASTER (SH)

(POONAM VAID)
ASSISTANT REGISTRAR